

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 718 of 2020

IN THE MATTER OF:

Joseph Jayananda

...Appellant

Versus

Navalmar (UK) Ltd. & Anr.

...Respondents

Present:

**For Appellant: Mr. Sumesh Dhawan, Ms. Vatsala Kak and
 Ms. Geetika Sharma, Advocates.**

For Respondents:

ORDER
(Through Virtual Mode)

27.08.2020: Apart from other issues the main question raised for consideration in this appeal is that the debt in respect whereof default is claimed was barred by limitation and the initiation of Corporate Insolvency Resolution Process was hit by Section 65 of the I&B code as Director of Respondent No. 1 was in the management and had been removed for certain acts and omissions attributed to him.

Issue notice upon Respondents. Appellant to provide mobile Nos./e-mail address of the Respondents. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

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List the appeal 'for admission (after notice)' on **28th September, 2020.**

The Appellant shall be at liberty to arrive at a settlement with the Respondents.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Shreasha Merla]
Member (Technical)**

am/gc